



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA  
www.rbi.org.in

RBI/2015-16/299

DBR. AML.No. 9237/14.06.001/ 2015-16

January 21, 2016

The Chairpersons/ CEOs of all Scheduled Commercial Banks/ Regional Rural Banks/ Local Area Banks/ All India Financial Institutions/ all NBFCs/ All Primary (Urban) Co-operative Banks /State and Central Co-operative Banks (StCBs / CCBs) /All Payment System Providers/ System Participants and Prepaid Payment Instrument Issuers/ All authorised persons including those who are agents of Money Transfer Service Scheme

Dear Sir/ Madam,

**Implementation of Section 51-A of Unlawful Activities Prevention Act (UAPA), 1967- Updates to ISIL (Da'esh) & Al-Qaida Sanctions List**

Please refer to our [circular DBR. AML. No. 7835/ 14.06.001/ 2015-16 dated December 15, 2015](#) on the captioned subject releasing updates issued vide press releases No.12152 and 12153 both dated December 10, 2015 relating to deletion/amendment pertaining to UNSCR 1267(1999)/ 1989(2011) Committee's Al Qaida Sanctions List.

2. Ministry of External Affairs (MEA), UNP Division has now forwarded [press releases No. SC/12187 dated December 30, 2015](#), [No. SC 12196 dated January 11, 2016](#) and [No.SC/12204 dated January 15, 2016](#) relating to amendments pertaining to ISIL (Da'esh) & Al Qaida sanction list.

Press releases pertaining to these updates are available at:

<http://www.un.org/press/en/2015/sc12187.doc.htm>

<http://www.un.org/press/en/2016/sc12196.doc.htm>

<http://www.un.org/press/en/2016/sc12204.doc.htm>

3. A link to updated list of individuals and entities linked to Al Qaida is available at:

<https://www.un.org/sc/suborg/sites/www.un.org.sc.suborg/files/1267.pdf>

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हिंदी आसान है, इसका प्रयोग बढ़ाए

"Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers."

4. Regulated Entities (REs) are required to update the list of individuals/entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, REs should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

**5. REs are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circular DBOD.AML.BC. No. 44/14.01.001/2009-10 dated September 17, 2009](#) and ensure meticulous compliance to the Order issued by the Government.**

6. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals/entities are concerned, action should be taken as detailed in paragraph 6 of the circular dated September 17, 2009, mentioned above.

7. A link of press releases in which the relevant changes to the list are announced are posted on the UNSC Sanction Committee's website at the following URL:  
<https://www.un.org/sc/suborg/en/sanctions/1267/press-releases>

Yours faithfully,

(Thomas Mathew)  
General Manager  
Encl.: as above